

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 274 OF 2018**

**Dated: 28<sup>th</sup> January, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Rajasthan Rajya Vidyut Prasaran Nigam Limited**

**.... Appellant(s)**

**Versus**

**Power Grid Corporation of India Ltd. & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Poorva Saigal

Counsel for the Respondent(s) : Ms. Sujata Kurdukar  
Mr. P. Chaitanyashil for R-1

Mr. Ravi Sharma for R-5

Mr. Dilip Singh  
Mr. R.K. Khare (Rep) for MPPMCL

**ORDER**

Six weeks' time is granted at the request of the learned counsel appearing for the Respondent No.5 to file the reply i.e. on or before 12.03.2018 after duly serving copy to the other side. Thereafter, rejoinder, if any, may be filed within four weeks' time i.e. on or before 08.04.2019 after duly serving copy to the other side.

List the matter on **09.04.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/bn*

**(Justice N. K. Patil)**  
**Judicial Member**